

MR. DEPUTY SPEAKER : Please speak, you'll have to speak in this dinful atmosphere.

(Interruptions)

MR. DEPUTY SPEAKER : I shall give my ruling after that.

(Interruptions)

SHRIMATI SUMITRA MAHAJAN (Indore) : Should I speak in such a noise? My voice will not be audible...*(Interruptions)*

SHRI NITISH KUMAR : Mr. Deputy Speaker, Sir, the Constitutional machinery has failed there, Articles 202 and 205 are being violated. For what purpose, the provision of article 360 has been made in the Constitution? I want to draw your attention ...*(Interruptions)*

MR. DEPUTY SPEAKER : The report, which you are referring to, seems to be a report of the State Assembly.

(Interruptions)

MR. DEPUTY SPEAKER : I could not hear it properly.

SHRI NITISH KUMAR : I have raised a Constitutional matter.

DR. MURLI MANOHAR JOSHI (Allahabad) : Mr. Deputy Speaker, Sir, the matter raised by Shri Nitish Kumar in the House, is very important for Constitutional point of view. Some funds are voted by this House for the expenditure of the State Governments. Bihar Government spends the fund voted by the Parliament ...*(Interruptions)* The Constitution provides that revenue account and capital account should be maintained separately. There is provision in the Constitution in this regard...*(Interruptions)*

MR. DEPUTY SPEAKER : I cannot hear a loud voice. I am listening to him.

(Interruptions)

DR. MURLI MANOHAR JOSHI : A provision has been made very clearly in the Constitution in regard to laying of annual financial statement. This annual financial statement should contain the entire amount voted by the Lok Sabha...*(Interruptions)*

MR. DEPUTY SPEAKER : Please sit down for a while.

DR. MURLI MANOHAR JOSHI : Sir, please, tell him to take his seat.

MR. DEPUTY SPEAKER : What I can do?

DR. MURLI MANOHAR JOSHI : There is a provision of showing all the receipts and expenditures of the State Government under different heads...*(Interruptions)*

MR. DEPUTY SPEAKER : I shall give you a chance after him.

(Interruptions)

DR. MURLI MANOHAR JOSHI : I am speaking on the issue raised by Shri Nitish Kumar. Sir, I am informing non about the facts. Please give me your ears and then speak whatever you want...*(Interruptions)*

The funds voted by the Parliament are given to the State Government. The total receipts and expenditure should be there in the estimate and in financial statement and they should be shown under different heads. It is a fact...*(Interruptions)*

MR. DEPUTY SPEAKER : I have a list of sixty names.

DR. MURLI MANOHAR JOSHI : The Government is incurring serious irregularities. Without regularisation or without appropriation, how they are spending money?

13.00 hrs.

How is it possible that the Government has incurred excess expenditure to the tune of Rs. 5,900 crore without regularising it?...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER : The House stands adjourned till 2 p.m.

13.01 hrs.

The Lok Sabha then adjourned for lunch till Fourteen of the Clock.

14.06 hrs.

The Lok Sabha reassembled after Lunch at Six Minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER in the Chair]

(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : Now, it is not Zero Hour.

MATTERS UNDER RULE 377

(i) **Need to expedite setting up of an Aerodrome at Ajmer, Rajasthan.**

[Translation]

PROF. RASA SINGH RAWAT (Ajmer) : Mr. Deputy Speaker, Sir, Ajmer is the most important city from historical, religious, educational, cultural and tourism point of view. Famous Dargah of Sufi Sant Khawaja Saheb is located there and famous pilgrim centre, Pushkar is also located nearby. These religious places are visited by lakhs of people from India and abroad every year. Famous military cantonment and trade centre like Nasirabad and industrial cities like Kishangarh are

also located near Ajmer. However, it is a matter of regret that there is no airport at Ajmer so far. The Government of Rajasthan has allotted land for the airport near Sarachana and the Airport Authority of India has also conducted a survey for this purpose.

The airport could not be constructed at Ajmer despite the Union Government's clearance and assurances given by the hon. President and the hon. Prime Minister. 786th Urs of Sufi Saint Khawaja Saheb is going to be held in Ajmer in which 20-25 lakh people are expected to visit Ajmer. A large number of foreigners will also visit Ajmer. Financial resources of the State Government are limited. Therefore, it is requested that the Central Government should accord topmost priority for the construction of an airport in the historical town of Ajmer and it should be linked with other air routes of the country.

(ii) Need to start early the work on Jawaharpur Thermal Power Project at Etah, U.P.

PROF. OM PAL SINGH "NIDAR" (Jalesar) : Mr. Deputy Speaker Sir, then Governor of Uttar Pradesh had announced the Jawaharpur (Etah) Thermal Power Plant Project on 1st January, 1996 but the work on this project has not started so far. In such a situation, the work on project is not likely to be completed by the year 2000. This project has to be completed with Canadian collaboration and an agreement to this effect has already been signed. The project which involves an outlay of Rs. 800 crores would be a boon of 21st century for Etah and nearby areas. It would go a long way in tiding over the power shortage in U.P. and the country as a whole. However, so far neither a land survey has been conducted nor any delegation has visited this place during the year.

Therefore, I request the Central Government that work on Jawahar Pur Thermal Power Project should be started without further delay.

(iii) Need to give honorary membership to M.Ps and MLAs in the cantonment board of that area.

SHRI DADA BABURAO PARANJPE (Jabalpur) : Mr. Deputy Speaker, Sir, there are 63 military cantonments in India. These are being managed by the officers of the Army cantonment Boards consist of elected councillors. This arrangement has been in existence since British time. After independence, the residents of these cantonments have been coming in contact with M.Ps and MLAs as voters. There are some items of work for which the MPs and MLAs have to spend funds in these cantonments from their own quota. Although no rule, law comes in the way doing such works a need is being felt that if a close contact between the MPs, MLAs and the Army officers of the Cantonment Boards is established, it would facilitate the smooth functioning of

Therefore, I request the Central Government that the concerned MPs and MLAs should be given ex-office membership of Cantonment Boards.

(iv) Need to rehabilitate workers displaced due to the Supreme Court's directive for closure of small industrial units in Delhi.

SHRI JAI PRAKASH AGARWAL (Chandni Chowk, Delhi) : Mr. Deputy Speaker, Sir, as a result of the directive of Supreme Court for the closure of small and big industrial units in Delhi, lakhs of workers of these units are likely to be rendered unemployed. If these small industrial units are closed down, the families of these lakhs of workers will face starvation.

I would, therefore, request the Central Government that an effective scheme for the employment and rehabilitation of these workers should be formulated and industrial complex should be earmarked in N.C.R. territory and land should be allotted immediately for relocating the industrial units which are proposed to be closed down under the direction of the Supreme Court or the affected workers should be paid salary for six years.

(v) Need to Lower the Price of Free Sale of Wheat to Gujarat

[English]

SHRI SANAT MEHTA (Surendra Nagar) : Sir, Food Corporation of India has raised the price of free sale of wheat from Rs. 535.70 to Rs. 730.00 per quintal in Gujarat. This price is Rs. 490/- in Punjab and Haryana. In Uttar Pradesh this price is Rs. 500 for Bareilly, and Rs. 540.00 for Lucknow and Kanpur. In Rajasthan it is Rs. 520.00 in Himachal it is Rs. 503.00, in Jammu & Kashmir same is Rs. 520.00, for Gwalior it is Rs. 600.00 and in Maharashtra it is Rs. 740.00.

Thus compared to almost all States it is higher in Gujarat and Maharashtra.

This will result in much higher price of products made out of wheat such as Rava, Atta, etc. and thereby higher price of Bakery products. Flour Mills in Gujarat and Maharashtra will not be able to compete with mills of other States.

In addition to higher price, even supply in January was inadequate. This might result in closure of flour mills in Gujarat. I request the Government of India to take immediate action before it is too late.

(vi) Need to open a godown of Food Corporation of India in Aurangabad, Bihar.

[Translation]

SHRI VIRENDRA KUMAR SINGH (Aurangabad) : Mr. Deputy Speaker, Sir, Aurangabad is an extremely backward district of Bihar. Most of the people the line below poverty line. The Government have decided to